

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'D' NEW DELHI
BEFORE SHRI R. S. SYAL, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER
I.T.A .No.-1862/DEL/2014 (A. Y. 2004-05)
I.T.A .No.-1863/DEL/2014 (A. Y. 2005-06)**

Virender Kumar Pardesi A-103, Ashoka Apprpt, Sector-9, Rohini New Delhi AAHPP5601M (APPELLANT)	vs	ACIT Central Circle- 21, New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Dr. Balwan Chauhan, CIT DR

Date of Hearing	25.10.2016
Date of Pronouncement	27.10.2016

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed against the order dated 27/1/2014 passed by CIT(A) -XII, New Delhi. This matter was listed for hearing on various dates. On 21/6/2016 the matter was adjourned. Today, one Mr. Sharad Agarwal, Advocate appeared and sought time. The assessee was not present in person, on last occasion as well as today. Since, the power of attorney and authority to appear on behalf of the assessee is not on record, we cannot entertain the plea of the person who has appeared seeking a short adjournment without authorization by the assessee as per Rule 16 read with Rule

17 of the Income Tax (Appellate Tribunal) Rules, 1963. It seems that the assessee is not interested in this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High Court's decision in case of Estate of Late Tukojirao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

The order is pronounced in the open court on 27th of October, 2016.

**Sd/-
(R.S. SYAL)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 27/10/2016

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	25.10.2016	PS
2.	Draft placed before author	25.10.2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	27.10.2016	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	27.10.2016	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		